

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1171/2016

IN THE MATTER OF:

Intelligrape Software Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391 & 394

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Petitioner(s): **Mr. Vikrant Rohilla, Advocate**
For the Respondent(s) : **Mr. Zoheb Hossain, Senior Standing Counsel for Income Tax Department**
For the OL : **Mr. Pruhanya Gupta, company prosecutor**

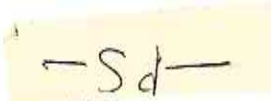
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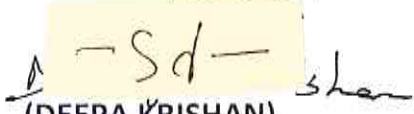
The Official liquidator in para 3(v) & (vi) have raised objections with regard to the liquidation of the holding company based at Singapore. As per the statement of the learned counsel for the petitioner the holding company has 95% shareholding in the transferee company. Moreover, there is pending outstanding demand (TDS) and pending income tax demand under section 143(3). It is not clear as to whether appeal before CIT(A) is pending in respect of both the demands or in respect of the income tax demand raised under Section 143(3). Learned counsel seeks and is granted two weeks' time to file additional affidavit with a copy in advance to the counsel opposite.

Learned standing counsel for the Income Tax Department shall also seek instruction in that regard.

A complete set of paper book shall be handed over to him within two days.

List for further consideration on 02.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017
VINEET